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- (b) whether these cases reflect the unfair labour practice by the Management of Central Coalfields Limited; and
- (c) if so, what are the-details thereof and the Government's reaction thereto?

THE MINISTER OF ENERGY AND THE MINISTER OF STEEL AND MINES (SHRI VASANT SATHE): The area-wise break up of prosecution cases pending against the Central Coalfield Ltd., in different courts till 1st March, 1987, is as undsr:

Bokaro and Kargali Area .	7
2. Argada Area	. 5
3. Rajrappa Area . ,	
4. Harkakana Area	21
5. Hazaribagh Area	4
6. Dhori Area	25
7. Dakra Area . •.	17
8. Kathara Area	2
9. Kuju Area	10
Total	91

(b) and (c) An analysis of the prosecutio_a cases shows that a large number of them relate to alleged technical violations Of laws, like, non-submission of statistical returns in time. Other prosecutions relate to alleged violations of the provisions con tained in the Contract Labour (Regulation and Abolition) Act, Payment of Wages Act, Workman's Compensation Act and Mines Act for accident occurring in the mines or for alleged non-observance of safety regulations as statutorily required. All of them do not necessarily indicate un fair labour practices. The Government is' however keen that the Government Coal Companies Act as 'model' employees and do not commit any infringement of any law

Loyabad colliery of BCCL

1424,, SHRI SAMAR MUKHERJEE; Will the Minister of ENERGY be pleased to state;

(a), whether it is a fact that in the Central Consultative Committee of the BCCL 406 RS—3,

it was decided oo 10th May, 1986 that the Construction workers would be paid at the prescribed rates at the counter supervised by th, officers of the company;

to Questions

- (b) what are the names of the Colliery where this system has started working in the last nine months;
- (c) whether it is also a fact that in Lovabad Colliery of BCCL this rule could not be followed even for the contractual workers working underground despite the fact that it was pointed out by the Central Labour Department of Dhanbad; and
- (d) if so, what are the details thereof and what action Government propose to take in the matter?

THE MINISTER OF ENERGY AND THE MINISTER OF STEEL AND MINES (SHRI VASANT SATHE): (a) Yes, Sir. It was also simultaneously decided that after some time the position will be reviewed by the company and suitable measures"taken.

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- (b) The system has been already introduced m B'nalgora 5 and 7 pits of Pootkee-Balihari, Mine No. 3 of Moonidih and Nichitpur collieries of the BCCL,
- (c) and (d) It is a fact that during the course ef routine inspection of the Loyabad colliery in Aprils 1985, the Labour Enforcement Office^, (C) had pointed out that the contractual workers of the collieries should be paid from the colliery counter under direct supervision of the colliery officials. It has, however, not been possible to introduce this system in Loyabad colliery as yet Payment to contractual workers is, however, supervised and ensured by tihe colliery management Even then the BCCL is being directed to implement the decision within the shortest possible time.

Imijjenieutution of tribunal awards by the **BCCL**

1425. SHRI SAMAR MUKHERJEE: Will the Minister of ENERGY be pleased to state:

(a) the details regarding the Tribunal awards pot implemented by the BCCL. tUl